

(e) if not the time by which the report is likely to be submitted to the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Sir, there are two types of pay scales applicable to public Sector Undertakings, viz. Central DA Pattern (CDA) and industrial DA Pattern (IDA). Employees of Mahanagar Telephone Nigam are presently governed by CDA pattern of pay scales and are being paid pay and allowance as per the recommendations of the 4th Central Pay Commission. Almost all the employees of MTNL except about 50 persons recruited from the open market, are on deemed deputation from the Department of Telecommunications and their pay and allowances are governed accordingly. Group 'D' and 'C' employees who are on deemed deputation from DOT have also been sanctioned an adhoc amount of Rs. 100/- per month from 1.9.90 to be adjusted towards dues to such employees when their terms and conditions for absorption in MTNL are finalised.

(b) to (e). No, Sir. No committee was appointed by the Government for determining the pay and allowances to MTNL employees. However, a high level committee under Dr. Athreya was set up by the Government in December, 1990 for recommending the most appropriate organisational structure for the management of telecommunication services in the country. The Committee submitted its report in March 1991. The report is under consideration of the Government.

Rural Electrification in U. P.

3956. SHRI SRIKANTA JENA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the reasons for the tardy rural elec-

trification in Jaunpur of Uttar Pradesh; and

(b) the target fixed for electrification during the next five years?

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) As reported by Uttar Pradesh State Electricity Board (UPSEB) in Jaunpur district, 91% of the inhabited villages have been electrified up to January 1992. This level of electrification is much higher than the average level of village electrification in the State i. e. 74%.

(b) The districtwise targets for village electrification are fixed on year to year basis by the State Electricity Board within the Annual Plan allocation approved by the Planning Commission.

Tourist Lodges, Hotels and Rest House Constructed in Bihar

3957. SHRI SUKDEO PASWAN:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of tourist lodges, hotels and yatri-niwas constructed with central assistance during the last three years in Bihar along with the locations thereof and the financial assistance provided for the purpose;

(b) the number of proposals of the Bihar Government still pending with the Union Government, and

(c) the steps the Government propose to take to clear the same.

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Provision of infrastructural facilities at any place is primarily the responsibility of the State Governments. However, central financial assistance is extended for specific projects based on their merit, availability of funds and inter-se priorities. Based on this criteria, during the last three years (1989-90 to 1991-92), in the State of Bihar at Vaishali, Valmiki Nagar, Hazaribagh, Topchanchi, Maithon, Hazipur and Piprakothi. However no project for construction of Yatri Niwas has been sanctioned.

(b) and (c). Yes, Sir. Out of the proposals along with the detailed estimates received from the State Govt. for development of tourism infrastructure, the proposals for construction of tourism complex at Monghyr and Aurabgabad and for provision of devoted accommodation are under consideration.

[English]

Regularisation of Daily Wage Employees

3958. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Court has given orders to the Mahanagar Telephones Nigam Limited to regularise their all the daily-wage employees who have completed seven years of service;

(b) if so, the details thereof; and

(c) the reasons for not implementing the said orders so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU):

(a) No, Sir.

(b) Not applicable in view of above.

(c) Question does not arise.

Development of Tourism Spots

3959. SHRI LALIT ORAON: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) The extent of the funds, state-wise, allocated during 1988-89, 1989-90, 1990-91 and 1991-92 for attracting tourists and development of tourists spots;

(b) the policy of the Government with regard to construction and enlargement of motels;

(c) the loan policy in this regard along with its procedure and eligibility conditions; and

(d) the state-wise names of the motels provided loan during the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Development of tourist spots is primarily the responsibility of the State Government. However, central assistance is extended to the State Government for specific projects received from them, subject to their merits, inter-se priorities and availability of funds. A statement indicating funds sanctioned for projects schemes in various State during 1988-89, 1989-90, 1990-91 and 1991-92 is appended.

(b) to (d). The Central Department of Tourism does not sanction loans for construction and enlargement of motels. However, the Government extends financial assistance to the State Governments on specific proposals in this regard.